

(2022) 12 P&H CK 0075

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 60118 Of 2022

Nishan Singh And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 22-12-2022

Acts Referred:

Citation : (2022) 12 P&H CK 0075

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Pardeep Kumar Kapila, Aditya Kapoor

Final Decision : Allowed

Judgement

Anoop Chitkara, J

1. Seeking fair and impartial investigation, the petitioners, claiming to be an aggrieved persons, have come up before this court, seeking the issuance of appropriate directions.
2. Notices are served upon the official respondents through the State's counsel. Given the nature of the order that this Court proposes to pass, neither the response of official respondents nor the issuance of notices to the private respondents is required.
3. Let the representation dated 14.12.2022, Annexure P-4 be decided by the Director General of Police, within two months, either himself or by authorizing and delegating it to any officer holding IPS cadre. It is clarified that such order must be a reasoned order, and the same be communicated to the representationists without delay.
4. Liberty reserved to the petitioner to file fresh petition or to take other legal remedies in accordance with the law.
5. It is clarified that there is no adjudication on merits. It is further clarified that

this order shall not come in the way if the interrogation of the petitioner is required in any cognizable case.

6. There would be no need for a certified copy of this order, and any Advocate for the Petitioner and State can download this order and other relevant particulars from the official web page of this court and attest it to be a true copy. The concerned officer can also verify its authenticity and may download and use the downloaded copy for immediate use.

Petition is allowed to the extent mentioned above. All pending applications, if any, stand disposed.